

**FIR No.132/2019**  
**u/s 328/376/506 IPC**  
**PS: Nabi Karim**  
**State Vs. Baljeet**


**18.06.2020**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Ms. Lakshmi Raina, ld. Counsel for DCW.  
Sh. Deepak Chauhan, Ld. Counsel for applicant/accused.  
Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is in JC for more than one year and he is nothing do with the alleged offence and make a request that regular bail may kindly be granted to the applicant/accused. Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and ld. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for **04.07.2020**.

Copy of this order be sent to the I.O. for necessary compliance.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**18.06.2020**